
(2020) 08 SEBI CK 0036

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.520 Of 2019

Sandeep Batra

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 18-08-2020

Acts Referred:

Citation : (2020) 08 SEBI CK 0036

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Darius J. Khambata, Sandeep Parekh, Tushar Hathiramani, Sandeep Batra, Mustafa Doctor, Abhiraj Arora, Vivek Shah

Judgement

1. We have heard Mr. Darius J. Khambata, Senior Advocate assisted by Mr. Sandeep Parekh, Mr. Tushar Hathiramani and Mr. Sandeep Batra,

Advocates for the Appellant and Mr. Mustafa Doctor, Senior Advocate assisted by Mr. Abhiraj Arora and Mr. Vivek Shah, Advocates for the

Respondent through video conferencing. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.